

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:4916

ANSWERED ON:23.05.2006

INDO US TRADE

Gaikwad Shri Eknath Mahadeo;Singh Shri Kirti Vardhan;Yaskhi Shri Madhu Goud

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the United States has placed India on the `Priority Watch List` under the special 301 provision of its trade law;
- (b) if so, the details and reasons for the same; and
- (c) the steps taken/proposed to be taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH)

(a) : Yes, Sir.

(b & c): In the Special 301 Report on IPR related issues released by the office of the US Trade Representative (USTR) on April 28, 2006, India has been placed on the `Priority Watch List` due to a perception of inadequate IPR laws and ineffective enforcement. Disappointment has been conveyed orally by India to the US Administration at being listed as such despite the vast changes made on the IPR front, both in terms of legislation as well as enforcement.